

not, whether the Administration arranged to recover the said amount from the contractor's dues as per agreement ;

(d) whether as a result of the action taken by the contractor in terminating the services of labourers, there were strikes causing heavy detention to trains and resulting in heavy demurrage ; and

(e) the total amount of demurrage received on this account and if demurrage was not recovered, the reasons therefor ?

**THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) :** (a) M/s Allahabad Labour Supply Agency Howrah held goods handling contract at Itwari from 1.4.63 to 31.8.66.

(a) to (d) It was Clause 18 and not 20 of the Agreement which restrained the contractor from terminating the services of labourers for other than valid reasons. The labourers struck work at Itwari from 15.4.66 to 4.5.66 demanding increase in wages, etc. which resulted in detention to wagons and accrual of demurrage. The Railway Administration is not aware of any award issued by the labour court. The question of recovery, therefore, does not arise.

(e) Demurrage charges amounting to Rs. 3501.00 in April '66 and Rs. 1674.50 in May '66 were recovered from the contractor.

#### **Date of Superannuation of Ministerial Staff**

4650. **SHRI RAMAVATAR SHASTRI :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the Supreme Court in its verdict dated the 29th October 1971 held in the case of Shri A. Pitchumani, a Ministerial Staff of South Central Railway, that the date of superannuation of Ministerial Staff is 60 years without any stipulation and discrimination ;

(b) whether the Allahabad High Court in its verdict in the case of Shri B P Misra, Head Clerk, ASO's Office, Lucknow held that the classification of Pre/Post 1938 entrants (Ministerial Staff) is violative of Article Nos. 14 and 16 of the Constitution of India ; and

(c) if so, the reaction of Government thereto ?

**THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) :** (a) No. The Supreme Court in their judgment dated 29.10.71, in the case of Shri A. Pitchumani of South Central Railway have struck down a portion of the note under Rule 2046(b)-RII inserted on 23.12.67 and the relevant rule has been amended accordingly. According to the amended rule, ex-Company and ex-State Railway Ministerial servants who opted to be governed by Indian Government Railway Rules in all respects and who satisfy the conditions laid down in Rule 2046(b)-RII are eligible for being retained in service upto 60 years of age.

(b) Yes, vide judgement of the Single Judge.

(c) A Special appeal has been filed before the Division Bench of Allahabad High Court, Lucknow Bench against the judgment of the Single Judge and the case is still sub-judice.

#### **Allotment of Quarters to Claims Inspectors and Claims Tracers at Delhi (Delhi Claims Office, Northern Railway)**

4651. **SHRI LALJI BHAI :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the Claims Inspectors and Claims Tracers attached with Claims Office, Delhi, Northern Railway and working on "other-than-Delhi-sections", have been allotted headquarters at Delhi to be given benefits of city compensatory allowance ; and

(b) if so, the reasons therefor and the action proposed to be taken in the matter ?

**THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) :** (a) (i) No Claims Inspector attached to the Delhi Claims Office of Northern Railway, who is not working on sections of Delhi area, has been headquartered at Delhi.

(ii) Claims Tracers who collect Missing Goods Returns and conduct enquiries over the entire Railway system are headquartered at Delhi.

(b) The nature of duty of Claims Tracers

is that they have to collect Missing Goods Returns and conduct enquiries in the cases pertaining to their sections at places which are not confined to their boats only but are spread over the entire Northern Railway. It is, therefore, in the interest of Railway Administration to headquarter this category of staff at Delhi.

#### Film Export Centre at Calcutta

4652 SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of FOREIGN TRADE be pleased to state whether in view of increasing demand for modern and classic Bengali films outside India Government proposed to open a film export centre at Calcutta for eastern India ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): The Government of India has already set up an Organisation called the Indian Motion Pictures Export Corporation at Bombay which is primarily concerned with promoting exports of Indian films of all languages and it is not considered necessary to set up a Regional Central for looking after exports of Bengali films.

#### Auction of Land by Bhakra Management Board

4653. PROF. NARAIN CHAND PARASHAR: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Bhakra Management Board authorities want to auction the land released by them publicly ;

(b) whether it is incumbent upon the authorities to hand over such land to the Deputy Commissioner of the concerned State Government as envisaged in the standing order No. 28 of the Punjab Government, as agreed to and if so, the reaction of Government thereto ;

(c) whether any representation against the auction has been received by Government ; and

(d) if so, Governments decision thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): (a) Yes Sir,

(b) The provisions in the Standing Order No. 28 of the Punjab Land Administration Manual are not applicable to Bhakra Management Board, which is statutory body, and not a department of the Punjab/Himachal Pradesh Government.

(c) Yes Sir.

(d) The Bhakra Management Board have since been advised not to insist on auction of land if either the original owners refund the compensation amount earlier received by them or the State Government on their behalf offers to take these lands by reimbursing to the Project the compensation paid.

धनबाद और डेहरी-आन-सीन (पूर्व) रेलवे के बीच स्टेशनों में तीसरी श्रेणी के टिकटों की बिक्री

4654. श्री ईश्वर चौधरी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्व रेलवे के धनबाद और डेहरी-आन-सीन के बीच के स्टेशनों पर एक्सप्रेस रेलगाड़ियों में तीसरी श्रेणी के लिए यात्रियों को टिकट नहीं दिया जाता है और उन्हें प्रथम श्रेणी का टिकट लेने के लिये मजबूर किया जाता है जबकि इस सैक्शन पर चलने वाली रेलगाड़ियों में तीसरी श्रेणी के डिब्बे लगाये जाते हैं ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) क्या सरकार उक्त स्टेशनों के बीच तीसरी श्रेणी के टिकटों से यात्रा करने की सुविधा उपलब्ध करेगी ; और

(घ) यदि हां, तो कब से और यदि नहीं, तो उसके क्या कारण हैं ?

रेल मंत्री (श्री के० हनुमन्तैया) : (क) जैसा कि समय सारणी में अधिसूचित किया गया है, यात्रियों की तीसरे दर्जे के मेल/एक्सप्रेस के टिकट कुछ एक्सप्रेस गाड़ियों पर लागू होने वाली दूरी-प्रतिबन्धों के अन्तर्गत जारी किये जाते हैं। दूरी के ये प्रतिबन्ध धनबाद डेहरी-आन-सीन खंड पर चलने वाली सभी मेल और एक्सप्रेस गाड़ियों